

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A. B. A. No. 347 of 2020

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Chaudhary Yadav ... .. Petitioner

Versus

The State of Jharkhand ... .. Opposite Party

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. Baleshwar Yadav, Advocate

For the Opposite Party : Mrs. Vipul Divya, A.P.P.

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4/25.06.2020 Heard the parties.

The petitioner is apprehending his arrest in connection with Katkamsandi P.S. Case No. 55 of 2016 corresponding to G. R. No. 1036 of 2016.

It has been alleged that the petitioner had demanded Rs. two lac as extortion money from the informant and a threat was also meted out. The petitioner appears to be the husband of the Mukhiya.

A charge-sheet has also been submitted in which it has been stated that some altercation has been taken place regarding failure to produce the estimate of road being constructed as demanded by the petitioner. it appears from the supplementary affidavit that the petitioner has two criminal antecedents and both are under Section 353 of I.P.C

Regard being had to the antecedent of the petitioner, I am not inclined to allow this application, and the same is hereby rejected.

(Rongon Mukhopadhyay, J)